

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8589/2003

(From the judgement and order dated 13/09/2002 in SA No. 1674/1982 of The
HIGH COURT OF MADRAS)

P. CHANDRASEKHARAN & ORS.

Petitioner(s)

VERSUS

S. KANAKARAJAN & ORS.

Respondent(s)

(With prayer for interim relief and office report)

(for final disposal)

Date: 16/10/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Petitioner(s)

Mr. Subramonium Prasad, Adv.

Mr. Rajeev Luthra, Adv.

Mr. K.K. Mishra, Adv.

Mr. Karun Mehta, Adv.

For Respondent(s)

Mr. V. Prabhakar, Adv.

Mr. Ramjee Prasad, Adv.

Mrs. Revathy Raghavan, Adv.

UPON hearing counsel the Court made the following

O R D E R

Put up after six weeks. Written submissions be filed in the mean
time.

hardwaj)

Court Master

Court Master